

FORM B
PUBLIC ANNOUNCEMENT

[Regulation 12 of the Insolvency and Bankruptcy
Board of India (Liquidation Process) Regulations, 2016]

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
PRUDENTIAL HOTELS PRIVATE LIMITED**

	PARTICULARS	DETAILS
1.	NAME OF CORPORATE DEBTOR	PRUDENTIAL HOTELS PRIVATE LIMITED
2.	Date of Incorporation of Corporate Debtor	28/07/2006
3.	Authority under which Corporate Debtor is Incorporated/Registered	RoC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U01403DL2006PTC151397
5.	Address of the registered office & principal office (if any) of Corporate Debtor	NO. - 5, E - Block, Local Shopping Centre Masjid Moth, Greater Kailash-II New Delhi-110048
6.	Date of closure of Insolvency Resolution Process	20-09-2022
7.	Liquidation commencement date of Corporate Debtor	21-09-2022 (order was available on NCLT portal on 06.10.2022).
8.	Name & Registration Number of Insolvency Professional acting as Liquidator	Kailash Chand Gupta IBBI Regn No.: IBBI/IPA-001/IP-P-02071/ 2020-2021/13205
9.	Address and Email of the liquidator as registered with the Board	Add: First Floor, 14, Rani Jhansi Road, New Delhi-110055 Email id: ipkcgupta@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Add: First Floor, 14, Rani Jhansi Road, New Delhi-110055 Email id: cirp.prudentialhotels@gmail.com
11.	Last date for submission of Claims	05-11-2022

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench VI has ordered the commencement of liquidation of the **Prudential Hotels Private Limited** on **21.09.2022**. However, the order was available on NCLT portal on 06.10.2022.

The stakeholders of **Prudential Hotels Private Limited** are hereby called upon to submit their claims with proof on or before **05-11-2022**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

The relevant forms for submission of claims may be downloaded from the link
<https://ibbi.gov.in/en/home/downloads>

Submission of false or misleading proof of claims shall attract penalties.

Sd/-

Kailash Chand Gupta

Liquidator

Prudential Hotels Private Limited

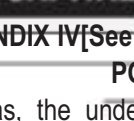
Regn. No.: IBBI/IPA-001/IP-P-02071/2020-2021/13205

Date : 07.10.2022

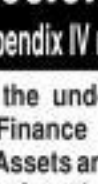
Regd. Add: First Floor, 14, Rani Jhansi Road, New Delhi-110055

Place : New Delhi

Email id: cirp.prudentialhotels@gmail.com; ipkcgupta@gmail.com

	ADITYA BIRLA HOUSING FINANCE LIMITED Registered Office- Indira Rayon Compound, Vervai, Gujarat – 362266 Branch Office- No.17, Sector 3, Sakinaka, Budh Nagar, Noida, Uttar Pradesh 201301
APPENDIX IV[See Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002]	
POSSESSION NOTICE(for Immovable Property)	
Whereas, the undersigned being the authorized officer of Aditya Birla Housing Finance Limited under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 has issued a demand notice dated 25-07-2022 calling upon the borrowers ShimalaMangu Singh(Legal Heir of Late Shri Khushiram Vijay Singh) and Nitish Chadila (Legal Heir of Late Shri Khushiram Vijay Singh) seeking repayment of the amount mentioned in the notice being of Rs. 13,31,127/- (Rupees Thirteen Lakh Thirty One Thousand One Hundred Twenty Seven Only), within 60 days from the date of receipt of the said notice.	
The borrowers having failed to repay the amount, notice is hereby given to the borrowers and to the public in general that the undersigned has taken Possession of the property described herein below in exercise of the powers conferred on him/her under Section 13(4) of the said Act. read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 08th Day of Oct of the year, 2022.	
The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Aditya Birla Housing Finance Limited for an amount Rs. 13,31,127/- (Rupees Thirteen Lakh Thirty One Thousand One Hundred Twenty Seven Only) and interest thereon. Borrowers attention is invited to the provisions of Sub-section 8 of Section 13 of the Act., in respect of time available, to redeem the secured assets.	
Description of the Immovable Property	
All that is part and parcel of Bearing No. 57, on Ground Floor, (Super Area 23.134 Sq. Mtrs. Approx.) in Commercial Complex Omaxe Arcade, (Situated at Plot No. P-8, "Builders Area" (Golf Link-1), Greater Noida, District Gautam Budh Nagar, UP"	
Date: 08/10/2022	Authorised Officer
Place: Noida	Aditya Birla Housing Finance Limited

		Home First Finance Company India Limited CIN : L65990MH2010PLC240703 Website: homefirstindia.com Phone No.: 180030008425 Email ID: loanfirst@homefirstindia.com			
DEMAND NOTICE U/s 13(2)					
You the below mentioned borrower has availed loan by mortgaging the schedule mentioned property and you the below mention has stood as borrower/co- borrower guarantor for the loan agreement. Consequent to the defaults committed by you, your loan account has been classified as non-performing asset on 03/10/2022 under the provisions of the Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (in short SARFAESI Act). We Home First Finance Company India Limited have issued Demand Notice u/s 13(2) read with section 13(13) of the SARFAESI Act to the address furnished by you. The said notices are issued as on 03/10/2022 and these notices state that you have committed default in payment of the various loans sanctioned to you. Therefore, the present publication carried out to serve the notice as the provision of Section 13(2) of SARFAESI Act and in terms of provision to the rule 3(1) of the Security Interest (Enforcement) Rules, 2002:					
S. No.	Location	Name and Address of the Account, Borrower(s) & Guarantor(s)	Details of the security to be enforced	Total Outstanding as on date of Demand Notice plus further interest and other expenses (in Rs.)	
1.	Bhilwara	Amar Singh Sisodiya, Chanda Kanwar devi Lal Daroga	Flat-Plot No.24, Aaraji No. 792,793,794,797,798,799,802,803, PN-24, Vill & Patwar,Ariya, Tehsil & Distt Bhilwara-311001	4,04,991	
2.	Bhiwadi	Pankaj Tyagi	Unit No. D-419, 4Th floor, Tower -D, Plot 235,236,237, Anantraj Aashray, Japanese Zone, NIC(M), Neemrana, Alwar, Rajasthan- 301705	7,38,515	
3.	Bhiwadi	Vijender Pal Singh	Flat-416, Tower-C, 4th Floor, Aashray Neemrana, Anantraj Aashray Plot 235,236,237, Japanese Zone, NIC(M), Neemrana, Alwar-301705	5,04,539	
4.	Bilaspur	Pankaj Kasyap, Mamta Kasyap	House-kh no - 89/2,Block/Building- ph no 24/43, Ghuru part of kh no-89/2; takhatpur;Bilaspur Chhattisgarh 495001	7,64,249	
5.	Delhi	Rahul Khatri, Tamanna Khanna, Puran Chand,	Flat-2,Block/Building-L/40, ground Floor, NIT Faridabad, Hariyana Faridabad-121001	10,80,298	
6.	Ghaziabad	Ujjwal Kumar, Neeva Kumari, Manish Kumar,	Flat-A-21, Nirmal Ashray 2nd Floor, Nirmal Ashray,Phase-I, Khata no. 779, Khasra no. 324, Village Achheja, Pargana & Tehsil Dadri, Distt. Gautam Budh Nagar, U.P Greater Noida 201450	6,00,360	
7.	Ghaziabad	Rasha Naushad Khan, Iklak Khan, Irfan Khan,	Flat-UGF - 4 Plot No 1, Khasra No 46, Horizon Homes, Sai Gardern, Village-Shahberi, Pargana & Tehsil Gautam Budh Ngr UP-201305	9,65,240	
8.	Ghaziabad	Manno, Pravesh Kumar	PROPOSED HOUSE ON KHASRA NO. 2503/7, FOUZI GARDEN, VILLAGE & PARGANA- LONI, TEHSIL & DISTRICT- GHAZIABAD, U. P. Ghaziabad Uttar Pradesh 201102	3,94,064	
9.	Ghaziabad	Rajeev Kumar, Nanhi Devi	Flat-UG-102, Plot-A-3, GREEN VIEW APARTMENT, situated in Colony Rudra Enclave, Village Chipanya, Bujurg, Pargana and Tehsil Dadri G.B Nagar Uttar Pradesh 201009	9,58,546	
10.	Ghaziabad	Gupta Sanjay, Supriya Devi	Flat-LIG UGF-01, Plot No B-138, Khasra No 312 Rear Side, Khasra No 312, Rail Vihar, Village Sadullabad, Loni, Ghaziabad Uttar Pradesh 201102	8,15,472	
11.	Ghaziabad	Pankaj Kumar, Manpreet Kaur	Flat-FF-1, 1ST FLOOR (FRONT SIDE) Plot no -86 & 86-A, Khasra no - 1526, Balaji Enclave, Pargana and tehsil- Dasna, Ghaziabad Uttar Pradesh 201002	15,34,558	
12.	Ghaziabad	Indrawati Devi, Varun Chauhan, Sandhya Kumari,	HOUSE ON PLOT NO. 137-A, KHASRA NO. 920, VILLAGE- CHHAPRAULA, PARGANA & TEHSIL DADRI, DISTT. GAUTAM BUDH NAGAR, Uttar Pradesh 201005	15,72,713	
13.	Ghaziabad	Rambabu, Tannu, Sangeeta Kashyap,	House No. 48 AASHIYANA CITY -2 KHASRA NO. 650, AASHIYANA CITY -2, VILLAGE KUDI KHEDA DOOM MANIKPUR, PARGANA & TEHSIL-DADRI, DISTT. GAUTAM BUDH NAGAR, Uttar Pradesh 201301	11,11,191	
14.	Gurgaon	Pawan Kumar	Flat-1108, Lilly THD Garden Ph 1,Village Tatarpur 8 Milestone, Alwar-Bypass Road, Bhiwadi-301019	2,20,984	
15.	Jaipur	Sujan Singh, Sarita Devi	Residential Plot No. 43,In scheme Ashok Nagar,at Thana Mod, Ramgarh Road, Jaipur Rajasthan 303109	4,35,508	
16.	Jaipur	Chandra Bhan Jangid, Ravindra Kumar Jangid, Geeta Devi,	Plot No-A-35 ,Shubham Vihar ,Vijaypura Road ,Agra Road ,Jaipur Rajasthan 302027	11,04,099	
17.	Jaipur	Meetha Lal, Surata Devi	Plot No. 26, In Scheme Vinayak Residency - VI, Near Vatika Road, Teh. Sanganer, Jaipur Rajasthan 303905	4,55,004	
18.	Jaipur	Dharmender Subhash Chand, Aachi Devi	Plot No.698-A, Scheme No.4 Block C, Jaipur Jaipur Rajasthan 302006	16,05,910	
You are hereby called upon to pay Home First Finance Company India Limited within the period of 60 days from the date of publication of this Notice the aforesaid amount with interest and cost failing which Home First Finance Company India Limited will take necessary action under the Provisions of the said Act against all or any one or more of the secured assets including taking possession of secured assets of the borrowers, mortgagors and the guarantors. The power available to the Home First Finance Company India Limited under the said act include (1) Power to take possession of the secured assets of the borrowers/guarantors including the rights to transfer by way of lease, assignment of sale for releasing secured assets (2) Take over management of the secured assets including rights to transfer by ways of lease, assignment or sale and realize the secured assets and any transfer as of secured assets by Home First Finance Company India Limited shall vest in all the rights and relation to the secured assets transferred as it the transfer has been made by you. In terms of the Provisions of the Section 13(13) of the said act, you are hereby prohibited from transferring, either by way of sale, lease or otherwise (other than in the normal course of your business), any of the secured assets as referred to above and hypothecated/mortgaged to the Home First Finance Company India Limited without prior consent of the Home First Finance Company India Limited.					
Place: NCR & Rajasthan		Date: 11/10/2022			
		Signed by: AUTHORISED OFFICER, Home First Finance Company India Limited			

 TATA CAPITAL HOUSING FINANCE LIMITED Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Panel, Mumbai-400013 CIN No. U67190MH2008PLC187552			
POSSESSION NOTICE (FOR IMMOVABLE PROPERTIES) (As per Appendix IV read with Rule 8(1) of the Security Interest Enforcement Rules, 2002)			
Whereas, the undersigned being the Authorized Officer of the TATA Capital Housing Finance Limited., under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notices as mentioned below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice.			
The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules.			
The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the TATA Capital Housing Finance Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date mentioned below.			
The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.			
Loan Account No.	Name of Obligor(s) (Legal Heir(s)/ Legal Representative(s))	Amount as per Demand Notice	Possession Date
9630433	Mr. Rashmi Gupta (as Borrower) & Mr. Ashut Kumar (as Co-Borrower)	Rs. 39,29,674/-	08-10-2022
Description of the Secured Assets / Immovable Properties/Mortgaged Properties:- All That Residential Property Flat No. T-1/A-820, 20th Floor, Block 08, Tower T1, Project Name NCR Monarch, Situated at GH-02/C, Sector 1, Greater Noida West, Uttar Pradesh 201306, Admeasuring Area 1155 Sq. Feet.			
9326149	Mr. Shashi Devi (as Borrower) & Mr. Kapil Deo Sah (as Co Borrower)	Rs. 22,29,348/-	08-10-2022
Description of the Secured Assets / Immovable Properties/Mortgaged Properties:- All Piece And Parcel Of The Property- Flat No. T-1/B-201, At Plot No. GH-02/C, Sector-1, Shubhkamma Monarch Greater Noida District Gautam Budh Nagar, 201301. Measuring Area, Suer Area- 1350 Sq.ft.			
DATE : 11-10-2022,		Sd/- Authorised Officer	
PLACE: DELHI NCR For TATA CAPITAL HOUSING FINANCE LIMITED			

